

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.157/2006

Monday, this the 22<sup>nd</sup> May 2006

C O R A M:

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

E.Shajith Kumar, S/o A.K.Rajan, Ex.Junior Engineer (Gr.I)(Diesel/Mech.)  
Diesel Loco hed, Southern Railway  
Ernakulam Junction, R/o Lakshmi Niwas,  
Vilayil P.O, Malapuram District.

Applicant.

(By Mr.T.C.Govindaswamy, Advocate)

Vs.

- 1 Union of India represented by General Manager  
Southern Railway Head-quarters Office  
Park Town P.O, Chennai-03.
- 2 The Chief Personnel Officer  
Southern Railway Headquarters Office  
Park Town P.O, Chennai – 03.
- 3 The Senior Divisional Personnel Officer  
Southern Railway Trivandrum Divisionm Trivandrum.
- 4 The Divisional Mechanical Engineer/Diesel  
Southern Railway, Diesel Loco Shed, Ernakulam Junction  
Ernakulam.
- 5 The Divisional Railway Manager, Southern Railway,  
Trivandrum Division, Trivandrum.

Respondents

(By Mr.Sunil Jose, Advocate)

O R D E R

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for the applicant submits that Annx.A6 representation containing an appeal for pro-rata pension and other retirement benefits is already pending with the Chief Personnel Officer, respondent No.2. This representation was made as long back as 25.03.2005, namely more than a year. The applicant would be satisfied if a direction be given to the 2<sup>nd</sup> respondent, the Chief Personnel Officer, to consider the appeal and dispose it of in the light of rules, guidelines and instructions issued on the



subject. The learned counsel for the respondents has no objection for such course of action. Hence, respondent No.2 is directed to consider Annx.A6, containing the appeal and dispose it of within six weeks from today through a speaking order, which shall be communicated to the applicant within a period of two weeks thereafter. With these directions the O.A is disposed of. No costs.

  
(N.Ramakrishnan)  
Administrative Member

kkj